

ITEM NO.801

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No.880/2017

ASSOCIATION FOR DEMOCRATICS REFORMS & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(With INTERVENTION APPLICATION ON IA 106839/2018, FOR STAY APPLICATION ON IA 40115/2019 and FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 59321/2019)

WITH W.P.(C) No.59/2018 (X)

(With IA No.45810/2019 - STAY APPLICATION)

W.P.(C) No.975/2022 (PIL-W)

(With IA No.174158/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

W.P.(C) No.1132/2022 (PIL-W)

Date : 16-10-2023 These petitions were MENTIONED today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE J.B. PARDIWALA

HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s)

Mr. Prashant Bhushan, AOR

For Respondent(s)

Mr. Arvind Kumar Sharma, AOR

Mr. Amit Sharma, AOR

Mr. Raj Bahadur Yadav, AOR

Mr. Prasanna S., AOR

Mr. Aviral Kashyap, AOR

**UPON being mentioned the Court made the following
O R D E R**

- 1 On mentioning, the matter is taken on Board.
- 2 In view of the importance of the issue which is raised and having due regard to the provisions of Article 145(3) of the Constitution, we are of the considered view that the batch of petitions be listed before a Bench of at least five-Judges.
- 3 The Registry shall take instructions on the administrative side.
- 4 The date of listing the matters on 31 October 2023 shall be maintained.

**(CHETAN KUMAR)
A.R. -cum-P.S.**

**(SAROJ KUMARI GAUR)
Assistant Registrar**